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THE MANIPUR HIGHER SECONDARY EDUCATION (AMENDMENT) BILL. 1995

A7

to amend the Manipur Higher Secondary Education Act, 1992 (Manipur Act No. 4 of 1992).

BE it enacted by the Legislature of Manipur in the Forty-sixth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Manipur Higher Secondary Education (Amendment) Act, 1995.
- (2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.
- 2. Amendment of section 5.—In clause (b) of sub-section (1) of section 5 of the Manipur Higher Secondary Education Act, 1992 (hereinafter referred to as the Act), for items (iv), (v), (vii) and (x), the following shall be substituted, namely,—
 - "(iv) One Principal from amongst the Girls' Colleges and one Principal from amongst the Girls' Higher Secondary Schools;
 - (v) One Principal from amongst the Aided Colleges and one Principal from amongst the Aided Higher Secondary Schools;
 - (vii) One Lecturer representative from the Higher Secondary Schools;
 - (x) One distinguished Educationist who is not a Government employee.".
- 3. Amendment of section 12.—For sub-section (2) and (3) of section 12 of the Act, the following shall be substituted, namely,—
 - "(2) The Government shall appoint on deputation an Officer who is working as the Director of Education (U) or the Director of Education (S) or as a Principal of a Government College with a minimum 15 years' service as Reader/Selection Grade Lecturer as the Chairman of the Council for the term not exceeding three years which may be shortened or extended by one year at a time subject to the condition that the total length of deputation shall not exceed five years:

Provided that he or she will not continue beyond the date of his or her superannuation.

(3) The Government shall appoint on deputation an Officer of the Education Department, who has worked as a Reader/Selection Grade Lecturer in a Government College or a Principal of a Government Higher Secondary School with a minimum of five years' experience as a Principal, as the Secretary to the Council for a term not exceeding three years which may be extended or shortened by one year at a time subject to the condition that the total length of deputation shall not exceed five years:

Provided that he or she will not continue beyond the date of his or her superannuation.".

4. Amendment of section 14.—After sub-section (5) of section 14 of the Act, the following sub-section (6) shall be inserted, namely,—

"Subject to the provision of this Act the Government may issue such order as deemed necessary for the smooth functioning of the Council.".

- 5. Repeal and saving.—(1) The Manipur Higher Secondary Education (Amendment) Ordinance, 1966 (Manipur Ordinance No. 1 of 1996) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance shall be deemed to have been done or taken under this Act.